

आयकर अपीलीय अधिकरण 'बी' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'B' BENCH, CHENNAI

माननीय श्री वी. दुर्गा राव, न्यायिक सदस्य एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON'BLE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ **ITA No.1102/Chny/2017**
(निर्धारण वर्ष / **Assessment Year: 2012-13**)

M/s. SLN Securities and Forex P. Ltd. 36/2, Veerapan Street, Sowcarpet, Chennai – 600 079.	बनाम/ Vs.	ACIT, Corporate Circle-6, Chennai.
स्थायी लेखा सं./जीआइ आर सं./ PAN/GIR No. AAOCS-5838-D		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	Shri N. Arjunraj (C.A) for Shri S. Sridhar (Advocate) – Ld. AR
प्रत्यर्थी की ओरसे/ Respondent by	:	Shri P. Sajit Kumar (JCIT) – Ld. DR

सुनवाई की तारीख/ Date of Hearing	:	10-03-2022
घोषणा की तारीख / Date of Pronouncement	:	10-03-2022

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. The Ld. AR submitted that the assessee has already opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* and therefore, the assessee seeks withdrawal of the appeal. The copy of Form-5 has been placed on record. The Ld. DR did not object to the same.

2. In view of foregoing, the assessee's appeal stands dismissed as withdrawn.

Order pronounced on 10th March, 2022.

Sd/-
(V. DURGA RAO)
न्यायिक सदस्य / JUDICIAL MEMBER

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई / Chennai; दिनांक / Dated : 10-03-2022
EDN/-

आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A) 4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF